

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 416 of 1996

Tuesday, this the 9th day of April, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Sebastian Thomas,
Formerly working as Extra Departmental
Delivery Agent/Extra Departmental Mail
Carrier, Koothrappally P.O.,
Karukachal- Residing at Kochithra House,
Koothrapally, Karukachal. .. Applicant

By Advocate Mrs Pearly Mathew.

Vs

- 1 Assistant Superintendent of Post Offices,
Changanacherry Sub Division.
- 2 Superintendent of Post Offices,
Changanassery Postal Division,
Changanassery.
- 3 K R Mohana Chandran,
Extra Departmental Delivery Agent/
Extra Departmental Mail Carrier,
Koothrapally P.O., Karukachal.
- 4 P J Mathai, Extra Departmental Mail Carrier,
Madampally Sub Post Office.

.. Respondents

By Advocate Mr Varghese P Thomas.

The application having been heard on 9th April 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a direction to consider his
candidature for appointment as Extra Departmental Mail
Carrier, Madapally. The claim is based on the fact that
he has been working provisionally in that post. Provisional
service confers no right to appointment and sponsorship
by Employment Exchange is essential for appointment.

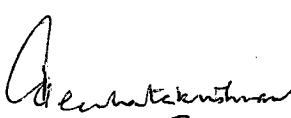
(See S. Ranganayakulu Vs Sub Divisional Inspector
(Postal) and others, 1995 (30) ATC 473.

2 Learned counsel for applicant would submit further that the appointment of third respondent as Extra Departmental Mail Carrier is irregular. We do not think that we need examine this contention as long as applicant has no right to hold that post. If the appointment is irregular, it is for the departmental authorities to look into the matter and do the needful. Applicant may bring the nature of irregularity alleged, to the notice of higher departmental authorities, if so advised. Applicant's request for provisional appointment at another station contained in A6 will be considered on merits by first respondent and a decision taken within one month from today.

3 Standing counsel submits that he will forward a copy of the original application and a copy of this order to first respondent. We record the submission.

4 Original application is disposed of as aforesaid. No costs.

Dated the 9th April, 1996.


P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

List of Annexure

Annexure A6: True copy of the representation
dated 20.3.1996 submitted by the
applicant before the 1st respondent.